Annexure - 3

Zusak Exim Private Limited; CIRP commenced on 13.08.2025;

List of creditors as on 28.08.2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Electric described initiation of detailed for the described for the described belonging to any class of described															
			Detail of claim received		Details of claim admitted										
S	3. No.	. Name of Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	contingent mutual dues,	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	1	State Bank of India	28.08.2025	₹ 192,039,493.00		facilities	₹ 113,450,180.00	₹ 113,450,180.00		100.00%	₹ 0.00		₹ 0.00		Due to insufficent documents provided by the claimant the part amount of the claim has been admitted and further clarification/ Additional documents has been sought from the claimant which is yet to be received. Ref. Note no. 6
	1	To	tal	₹ 192,039,493.00	₹ 113,450,180.00	-	₹ 113,450,180.00	₹ 113,450,180.00	-	100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 78,589,313.00	

Noto

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

- 2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- 3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.
- 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

6. Security:

Property Particulars

(A) Primary Security

1. Hypothecation charge of the Company's entire present and future stocks of RM, SIPP, FG, BooK Debts and other Current Assets.

(B) Collateral Security in the name of Guarantor Mr. Vivek Kumar Mathur

- 2. Shop no 02 on ground floor& basement commercial premises having carpet area of 835sq. ft. in the building known as 0m Jagdish Co-operative Housing Society Ltd., constructed on plot of land bearing survey no. 198/2, Survey No. 168 (part) Survey No. 200/5, 200/4 (pqrt), 201/2, 201/5, 201/6, 201/7, 202 (part) and Survey No. 127/1, C.T.S no 1387/11, next to MTNL Hostel, Devidas lane, Borivali (West), Mumbai 400103.
- 3. The Shop no 03 on ground floor& basement comm-ercial premises having carpet area of 800 sq. ft. in the building known as Om Jagdish Co-operative Housing Society Ltd., constructed on plot of land bearing survey no. 198/2, Survey No. 168 (part) Survey No.200/5, 200/4 (part), 201/2, 201/5, 201/6, 201/7, 202 (part) and Survey No.127/1, C.T.S no 1387/11, next to MTNL Hostel, Devidas lane, Borivali (West), Mumbai 400103.

6. Details of Personal Guarantor:

- (1) Mr. Brij Mohan Arya
- (2) Mrs. Pinky Arya
- (3) Mr. Vivek Kumar Mathur